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GOVERNMENT OF INDIA  
DEPARTMENT OF REVENUE AND BANKING

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New Delhi, the 7th May, 1977.

NOTIFICATION  
INCOME TAX

No.1763 (F.NO.404/27/77-ITCC): In pursuance of sub-clause (iii) of clause (44) of Section 2 of the Income-tax Act, 1961 (43 of 1961) and in supersession of the notification of the Government of India in the Department of Revenue and Banking No.1003(F.NO.404/95/75-ITCC) dated 30.7.1975, the Central Government hereby authorises Shri S.M. Prasad, who is gazetted officer of the Central Government to exercise the powers of Tax Recovery officer under the said Act with effect from the date he takes over charge as Tax Recovery Officer.

Sd/-

(H. VENKATARAMAN)

DEPUTY SECRETARY TO THE GOVERNMENT OF INDIA

To

The Manager,  
Government of India Press,  
New Delhi.

Copy to:-

1. The Commissioner of Income-tax, Bihar-I, Patna.
2. All Directors of Inspection including DI(O&MS), New Delhi.
3. The Comptroller and Auditor General of India, New Delhi.
4. The Chief Secretary, Government of Bihar, Patna.
5. The Accountant General, Bihar, Patna.
6. The Ministry of Law, Joint Secretary & Legal Adviser, New Delhi.
7. The Bulletin Section.
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(H. VENKATARAMAN)

DEPUTY SECRETARY TO THE GOVERNMENT OF INDIA

AUTHORISED FOR ISSUE

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DIRECTORATE OF INSPECTION (R&EP).

NO. CC/ITCC/1763/302/RSF/77.

\* *SIAMA* \*  
18/5/77..

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